

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.53/(MAH)/2013  
CA No.

CORAM:

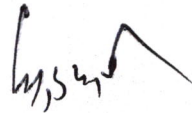
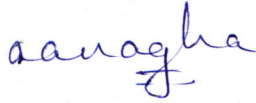

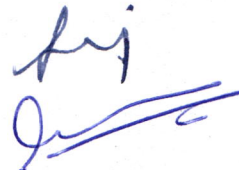

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.  
M/s. Primestart Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MAHESH ATHAVALE	} PCS For Resp. NO. 1, 2, 3, 6, 7, 9 to 15	
2.	ANAGHA ANASINGARAJU		
3.	Bala Nadar	Per i'n person	
1.	Shardul Singh	Counsel for Petitioner	
2.	Hanif Somji	Pet- No. 1	
3.	Robin George	Adv. for Pet.	

**COMMON ORDER**

**CA No. 206/2013 in TCP No. 45/397-398/CLB/MB/MAH/2013**  
**CA No. 207/2013 in TCP No. 46/397-398/CLB/MB/MAH/2013**  
**CA No. 208/2013 in TCP No. 47/397-398/CLB/MB/MAH/2013**  
**CA No. 209/2013 in TCP No. 48/397-398/CLB/MB/MAH/2013**  
**CA No. 210/2013 in TCP No. 49/397-398/CLB/MB/MAH/2013**

**CA No. 211/2013 in TCP No. 50/397-398/CLB/MB/MAH/2013**  
**TCP 51/397-398/CLB/MB/MAH/2013**

**CA No. 212/2013 in TCP No. 52/397-398/CLB/MB/MAH/2013**  
**TCP 53/397-398/CLB/MB/MAH/2013**

1. The Learned Representatives of both the sides are present.
2. From the side of the Petitioner, arguments have been opened and concluded.
3. On the next date of hearing the arguments from the side of the Respondent shall be heard.
4. Adjourned to **05.04.2017 at 11.30 AM.** (Part Heard).

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**14.03.2017.**